## THE UTTAR PRADESH STATE LAW COMMISSION (REPEAL) ACT, 2012

## (U.P. ACT No. 7 OF 2013]

[As passed by the Uttar Pradesh Legislature and assented to by the Governor on March 26, 2013 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary on March 28, 2013.]

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## ACT

to repeal the Uttar Pradesh State Law Commission Act, 2010.

IT IS HEREBY enacted in the Sixty-third Year of the Republic of India as follows:-

**Short tile and 1.** (1) This Act may be called the Uttar Pradesh State Law commencement Commission (Repeal) Act, 2012.

(2) It shall be deemed to have come into force on September 11, 2012.

**Repeal of Act 1.** The Uttar Pradesh State Law Commission Act, 2010 is hereby repealed.

Repeal of UP

3. The Uttar Pradesh State Law Commission (Repeal) Ordinance, Ordinance No. 7 2012 is hereby repealed.
of 2012

## STATEMENT OF OBJECTS AND REASONS

A State Law Commission had been constituted in Uttar Pradesh by the executive order no. 166/79-Vi-1-08-9-08, dated January 28, 2008 for identifying matters for the reform of State Laws. The Uttar Pradesh State Law Commission Act, 2010 (U.P. Act no. 10 of 2010) was enacted to provide for the constitution of the State Law Commission in the State for the said purpose. The said Act was enforced retrospectively with effect from January 28. 2008 to bring the said law commission within the ambit of the said Act. After the enactment of the said Act it was felt that the objectives for which the Law Commission was constituted were not being fulfilled by the said Law Commission. In such situation the continuance of. the State Law Commission had become unnecessary. It was, therefore, decided to repeal the said Act in order to abolish the State Law Commission.

Since the State Legislature was not in session and immediate legislative action was necessary, the Uttar Pradesh State Law Commission (Repeal) Ordinance 2012 (U.P. Ordinance, no. 07 of 2012) was promulgated by the Governor on September 11, 2012.

This Bill is introduced to replace the aforesaid Ordinance.